

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 194/MP/2024 along with IA No.46/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD for the Transmission Line under the 'Transmission Scheme for Solar Energy Zone in Gadag (1500 MW), Karnataka: Part-A Phase-II' due to delay in commissioning of the Transmission Line/ Project on account of certain Force Majeure events under the Transmission Service Agreement dated 18.11.2022 between the Gadag II-A Transmission Ltd. and Central Transmission Utility of India Limited.
- Date of Hearing : **27.12.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Petitioner : Gadag IIA Transmission Limited (GIATL).
- Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Parties Present : Shri Damodar Solanki, Advocate, GIATL
Shri Alok Shankar, CTUIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner submitted that the Petitioner had moved a letter praying for an adjournment on account of the non-availability of arguing counsel.

2. Learned counsel for the Respondent, CTUIL, sought additional time to file its reply to the Petition.
3. Considering the submissions made by the learned counsels for the Parties, the Commission permitted the Respondents to file their respective replies (as a last opportunity) within four weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.
4. The Petition, along with IA, will be listed for the hearing on **13.3.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)